

8
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 77/93
in O.A. 504/92

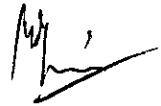
Shri Govinda R.Waghmare .. Applicant
vs
Union of India & 4 .. Respondents.
Others.

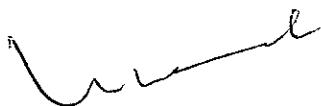
Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member(A)

Dated: 11-11-93

Tribunal's Order
(Per: Shri M.Y.Priolkar, Member(A))

We had disposed of O.A. 504/92 by our judgement dated 17-3-1993. The present so called Review Petition does not seek a review of this judgement but prays for (a) setting aside reversion order dated 16-10-90 (b) direction to provide the applicant with the work of driver at Nagpur and (c) difference of wages from 13-3-92. No error of law or of fact is brought out in the review petition, which is apparent from record. No additional evidence is also produced. we see no sufficient reason to warrant a review of our judgement dated 17.3.1993 in O.A. 504/92. The review petition is rejected.


(M.Y.Priolkar)
Member(A)


(M.S.Deshpande)
Vice-Chairman